

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5897 OF 2006

BIMAL KANTI CHAKRABORTY APPELLANT

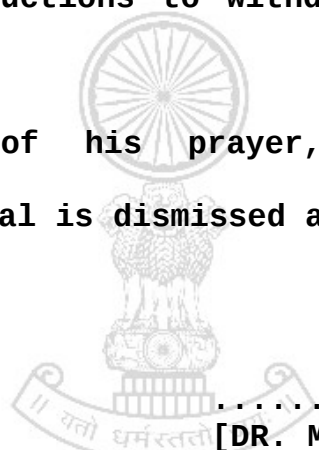
VERSUS

SABITA CHAKRABORTY RESPONDENT

O R D E R

Counsel appearing for the appellant states that he has instructions to withdraw this present appeal.

In terms of his prayer, permission is granted. The appeal is dismissed as withdrawn.



.....J
[DR. MUKUNDAKAM SHARMA]

JUDGMENT

.....J
[A.K. PATNAIK]

NEW DELHI
MARCH 18, 2010.

SUPREME COURT OF INDIA



JUDGMENT